



2026:AHC:30237

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5399 of 2026

Smt. Neelam

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mukesh Kumar
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The representation dated 24.07.2025 was submitted by the petitioner before the District Magistrate, Basti for compliance of judgement and order dated 15.02.2025 passed by the respondent no.4 namely Tehsildar, Tehsil-Harraiya, District Basti in the proceedings under Section 122 (3) of the U.P.Z.A. & L.R. Act, 1950.
2. Heard learned counsel for the parties present and perused the records.
3. In the facts and circumstances of the case, present writ petition is disposed of finally directing the petitioner to move a proper application for compliance of the order dated 15.02.2025 before the respondent no.4 itself. If it is so the respondent no.4 is directed to pass appropriate order on the same, if there is no legal impediment.

(Prakash Padia,J.)

February 11, 2026

Pramod Tripathi